

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No. 1597/2003

(From the judgement and order dated 27/03/2003 in CRLMP 894/03
of The HIGH COURT OF DELHI AT N. DELHI)

JAWAD AHMAD SIDDIQUI

Petitioner (s)

VERSUS

N.C.T. OF DELHI
(With Office Report)

Respondent (s)

With

SLP(Crl.)No.1685/2003

Date : 28/04/2003 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.N. VARIAVA
HON'BLE MR. JUSTICE B.N. AGRAWALFor Petitioner (s) Mr. U.R.Lalit, Sr.Adv.
Mr. Goodwill Indeevar, Adv.
Mr. Bahar U. Barqi, Adv.

For Respondent (s)

UPON hearing counsel the Court made the following
O R D E R

.SP2

L.....L.....I.....T.....T.....T.....T.....T.....J.....T.....T.....T.....
..T.....T.....T.....T.....T.....T.....T.....T.....R.

We see no reason to interfere.

The Special Leave Petitions are dismissed.

The petitioners are at liberty to bring to the
notice of the trial Court the fact that the High Court has
directed that the prosecution evidence is to be concluded by
31st May, 2003.

.SP1

Anita

(Kanwal Singh)
Court Master